

FORM A
PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF MARUTI STRIPS AND FERRO ALLOYS PRIVATE LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	MARUTI STRIPS AND FERRO ALLOYS PRIVATE LIMITED
2.	Date of incorporation of corporate debtor	08/04/2008
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies- Mumbai
4.	Corporate Identity No. of corporate debtor	U27101PN2008PTC131771
5.	Address of the registered office and principal office (if any) of corporate debtor	Clover Center, Office No. D-544, 5th Floor, 7 Moledina Road, Pune Camp Pune-411001, Maharashtra.
6.	Address other than R/o where all or any books of account and papers are maintained	Clover Center, Office No. D-544, 5th Floor, 7 Moledina Road, Pune Camp Pune-411001, Maharashtra.
7.	Insolvency commencement date in respect of corporate debtor	Date of Order: 07 th May, 2024 Date of Receipt of Order: 01 st July 2024
8.	Estimated date of closure of insolvency resolution process	28 th December 2024
9.	Name and registration number of the insolvency professional acting as interim resolution professional	VISHNU KANT KABRA IP No: IBBI/IPA-001/IP-P-02178/2021-2022/13747
10.	Address and e-mail of the interim resolution professional, as registered with the Board	903, MAYFAIR GREENS, S.V. ROAD, KANDIVALI WEST, MUMBAI-400067 EmailId:ipvishnukabra@gmail.com
11.	Last date for submission of claims	15 th July, 2024

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the **MARUTI STRIPS AND FERRO ALLOYS PRIVATE LIMITED** on 07th May, 2024 order no. C.P. (IB) 1086/MB/2022 and the same was received on dated 01st July, 2024.

The creditors of **MARUTI STRIPS AND FERRO ALLOYS PRIVATE LIMITED**, are hereby called upon to submit their claims with proof on or before 15th July, 2024 to the Interim Resolution Professional at the address mentioned against entry No.10.

The Claims may be submitted in their specific Forms B, C, D, E and F in terms of Regulations 7,8,9 and 9A of The Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations,2016 by the Operational Creditors (except Workmen and Employees). Financial Creditors, Workmen and Employees and Authorized Representatives of Workmen and Employees and other creditors respectively, as the case may be.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Name and Signature of Interim Resolution Professional : Vishnu Kant Kabra
Date and Place : 02.07.2024, Mumbai.

